

prepared to have a uniformity and quality. State Governments and Non-Government Organisations which are actively associated with the sports will be given financial assistance for creation of sports infrastructure.

Besides that the Government is implementing a number of schemes with a view to nurturing sports talent in the country. Scholarships are given to talented sportspersons studying in schools, colleges and universities. Similarly under the recent formulated scheme for assistance to promoting sportspersons, assistance upto Rs. 5 lakhs per year could be given to selected sportspersons for upgradation of their skills and achieving excellence at international level. Exceptionally meritorious sportspersons are also given various honours and awards such as Rajiv Gandhi Khel Ratan Award, Arjuna Award and Dronacharya Award.

(c) The number of voluntary organisations sanctioned grants for development of sports in the country are as follows :

Year	No. of sports clubs
1995-96	30
1996-97	20
1997-98	23

Infrastructure Development in J & K

3547. PROF. CHAMAN LAL GUPTA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the details of the amount spent on the infrastructure development of roads in Jammu and Kashmir during last three years;

(b) the progress made on the Basohli-Bhadrawah Road and Bhadrwah-Chamba Road projects; and

(c) the details of any other infrastructure development proposal in the State ?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) The amount spent on the development of roads in J & K by the Ministry and Border Roads Organisation during the last three years are as under—

Year	(Rs. in Crores)
1995-96	70.76
1996-97	119.89
1997-98	122.11

(b) (I) Basohli-Bhadrawah Road :

The present progress for improvement to class 9 specifications are as under :

(a)	Formation	—	Completed
(b)	Surfacing	—	76.07%

(II) Bhadrwah-Chamba Road :

This Road is being developed & maintained by the State Govt.

(c) There is no infrastructure development proposal for National Highway in the State pending with the Central Government at present.

Plan Allocation for Bihar

[Translation]

3548. SHRI PRABHUNATH SINGH : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the details of the plan allocation made for the development of ecology and forests in Bihar during the last three years; and

(b) the steps being taken for fresh plantation and expansion of forests in the State ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) The Ministry of Environment and Forests has released an amount of Rs. 741.26 lakhs, Rs. 443.28 lakhs and Rs. 375.28 lakhs during 1995-96, 1996-97 and 1997-98 respectively to the State of Bihar for the development of ecology and forests.

(b) A number of schemes such as Integrated Afforestation and Eco Development Project, Area Oriented Fuelwood and Fodder Project, Tree and Seed Development and Association of Scheduled Tribes and Rural Poor in Regeneration of Degraded Forests on Usufruct Sharing Basis are being implemented for plantation and expansion of forests in Bihar.

[English]

Service Conditions of Lower Judiciary

3549. SHRI SATYA PAL JAIN : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government are aware that the service conditions of Lower Judiciary (upto District Judge Level) have not been revised for quite a long time and there is a considerable resentment among the judicial officers in this regard;

(b) if so, the details thereof; and

(c) the steps taken to remove the grievances and genuine problems of the Lower Judiciary ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) Under the provision of Article 309 of the Constitution, it is the respective State Government to regulate the service conditions and facilities available to the Judges of its subordinate judiciary.

(b) and (c) The Supreme Court of India had given certain directions in the All India Judges Association case (W.P. No. 1022/89) relating to improvement in the conditions of service of the judicial officers. These directions pertained to provisions of residence, working libraries at residences, transport facility, increase in the retirement age from 58 to 60 years etc. Many State Governments have since made improvement in the service conditions and facilities available to the judges and some of the State Governments are in the process of implementation of the Supreme Court directions. The First National Judicial Pay Commission (FNJPC) has also been set up by the Central Government under the Chairmanship of Sh. Justice K.J. Shetty, in compliance with the direction of the Supreme Court in the above case. The terms of reference of the FNJPC include examination and recommendations in respect of salary, allowances and other conditions of service of the members of subordinate judiciary of the entire country.

Quota of Foreign Students in Universities

3550. DR. BIZAY SONKAR SHASTRI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any proposal to increase the quota of foreign students in the Universities;

(b) if so, the details thereof;

(c) whether the increase will upset the student-teacher ratio and will be detrimental to the local students; and

(d) if so, the steps proposed to be taken in this regard ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) There is no such proposal with the Government.

(b) to (d) Do not arise.

Grant to Voluntary Organisations

3551. SHRI GORDHANBHAI JAVIA : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) the names of the schemes for which the grant is being provided to the voluntary organisations by his Ministry;

(b) the total grant provided during the last two years under each scheme and the criteria adopted for providing the grant;

(c) the names of the organisations which have received the grant during the last two years alongwith the names of the projects for which the grant was provided, State-wise and scheme-wise;

(d) whether there exists any mechanism for monitoring the grants; and

(e) if so, the details thereof ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) to (e) The information is being collected and will be laid on the table of the House.

Vocational Institutes

[Translation]

3552. SHRI AJIT JOGI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of vocational institutes, working in the country state-wise;

(b) the number of students enrolled therein; state-wise; and

(c) the grant provided by the Union Government to these institutes to the states during the last three years; state-wise ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) and (b) Under the Centrally Sponsored Scheme of Vocationalisation of Secondary Education financial assistance is provided to States/UT's for operationalising Vocational Sections in the existing Schools. So far financial assistance has been provided for operationalising 18719 Sections in 6486 Schools and capacity created for 9.35 lakhs students. The number of students enrolled state-wise is not maintained.

(c) Statement showing grants released to the States/UT's under the scheme during last three years state-wise is attached.

Statement

Centrally Sponsored Scheme of Vocationalisation of Secondary Education

Sl.No.	Name of the State	Amount of Grants Rs. in Lakhs		
		1995-96	1996-97	1997-98
1	2	3	4	5
1.	Andhra Pradesh	—	—	—
2.	Arunachal Pradesh	—	—	—